

Income-Tax Evasion

1948. Shri Anwar: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government have promised to give some percentage of recovery to those persons who give information about firms who evade income-tax;

(b) if so, what is the rate of percentage;

(c) how many persons have given information;

(d) how many companies are involved and the amount of recovery;

(e) whether Government have made payment to the persons according to the percentage settled; and

(f) if not, the reasons for the delay?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). No, Sir. No such promise has been made. But requests for rewards are considered on merits. In suitable cases rewards are paid, but there is no fixed percentage. However, the rewards do not exceed 2½ per cent. of the extra tax realised as a result of the information furnished and assistance rendered by the informer.

(c) and (d). This information is not available and it would require references to all Income-tax Officers all over India to obtain the information. The work and expenses involved would not be commensurate with the results likely to be achieved.

(e) As stated at (a) and (b) above, no percentage is settled in advance in any case. Rewards are sanctioned only after the completion of the relevant cases. The question does not, therefore, arise.

(f) There has been no delay in settling requests for rewards after the completion of the relevant cases and the realization of taxes.

Smuggling of 'Charas'

1949. Shri Raghunath Singh: Will the Minister of Finance be pleased

to state whether it is a fact that two Pakistanis were arrested with 'charas' worth several thousand rupees from Jama Masjid area on the 21st August, 1957?

The Deputy Minister of Finance (Shri B. R. Bhagat): It is a fact that two individuals believed to be of Pakistani nationality, were arrested on the 21st August, 1957 in Edward Park, Jama Masjid, Delhi, for illegal possession of 'charas'. The quantity of 'charas' seized from them was 105 tolas valued at Rs. 840/-.

Production of Coal-tar

1250. { Shri Ghosal:
Shri B. Das Gupta:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the quantity of coal-tar expected to be produced daily at Durgapur Steel Plant;

(b) whether Government have any proposal to utilise this by-product; and

(c) if so, what is the proposal?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) About 200 tons.

(b) and (c). Coal tar will be distilled to produce ammonia sulphate, benzene, toluene, xylene, solvent-naphtha, naphthalene, road tars, wood preserving creosote for sale and coal tar fuels for steel melting.

Removal of Untouchability

1251. Shri Ganpati Ram: Will the Minister of Home Affairs be pleased to state:

(a) the total amount allotted to Uttar Pradesh to remove untouchability in 1956 and 1957;

(b) whether any report has been received by the Government of India from the Government of Uttar Pradesh regarding items on which the expenditure was incurred;

(c) whether any and if so, which of the non-official institutions were given